

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

RA 168/2000  
in  
OA 1333/96

(26)

New Delhi this the 2nd June, 2000

Hon'ble Mrs. Lakshmi Swaminathan, Member(J).  
Hon'ble Mrs. Shanta Shastry, Member(A).

Union of India & Ors. ... Applicants.

Versus

Shri N.S. Saini & Anr. ... Respondents.

ORDER (By Circulation)

Hon'ble Smt. Lakshmi Swaminathan, Member(J)

The Review Application No. 168/2000 has been filed by the respondents along with the affidavit for condonation of delay praying for review of the oral order dated 31.3.2000 in OA 1333/96.

2. In the Review Application, the respondents have tried to reargue the case, which is not permissible under law. It has also been stated that in passing the order dated 31.3.2000 allowing the O.A., the Tribunal has failed to appreciate the factual position which has been brought out in the RA. We find that the grounds taken in the Review Application do not fall within the provisions of Order 47 Rule 1 CPC read with Section 22(3)(f) of the Administrative Tribunals Act, 1985. Accordingly, RA 168/2000 is rejected.

*Shanta*  
(Smt. Shanta Shastry)  
Member(A)

*Lakshmi*  
(Smt. Lakshmi Swaminathan)  
Member(J)

'SRD'